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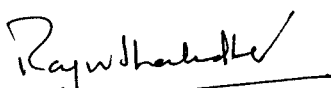
Present: Mr. Abhishek Maratha & Ms. Anshul Sharma,
Advocates for the Appellant
Mr. Satyen Sethi, Advocate for the respondent

+ ITA No.464/2011 & ITA No.471/2011

Learned counsel for the parties state that the matter in controversy is no more res-integra in view of the judgment of the Co-ordinate Bench of this court presided over by Hon'ble the Chief Justice in ITA No.1575/2010 decided on 29.11.2010 between the same parties. It is thus agreed that this matter be also remitted back in terms of the orders passed in the aforesaid appeals.

The appeals are accordingly disposed of.


SANJAY KISHAN KAUL, J.


RAJIV SHAKDHER, J.

JULY 13, 2011

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